2026 INSC 1232

REPORTABLE

IN THE SUPREME COURT OF INDIA
INHERENT/CIVIL APPELLATE JURISDICTION

REVIEW PETITION (CIVIL) NO. OF 2026
DIARY NO(S). 49588/2024
IN
CIVIL APPEAL NO.123/2017

Government of NCT of Delhi and another — Petitioner(s)

versus

Gautam Chopra and others — Respondent(s)

WITH

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 13052/2025]

IN

CIVIL APPEAL NO. 6148 OF 2017

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 13081/2025]

IN

CIVIL APPEAL NO. 6216 OF 2017

MISCELLANEOUS APPLICATION NO. OF 2026
DIARY NO(S).32511/2025

IN

SPECIAL LEAVE PETITION (CIVIL) DIARY No. 29713 OF 2022

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 34573/2025]

IN

DIARY NO. 29680 OF 2022

Signature Not Verified
Digitally signed by
NITIN TALREJA
Date: 2026.01.17
16:50:43 IST
Reason:

MISCELLANEOUS APPLICATION NO._____ OF 2026
[DIARY NO. 34864/2025]

IN

DIARY NO. 28058 OF 2022

MISCELLANEOUS APPLICATION NO._____ OF 2026
[DIARY NO. 36589/2025]

IN

DIARY NO. 21008 OF 2022

MISCELLANEOUS APPLICATION NO._____ OF 2026
[DIARY NO. 38969/2025]

IN

CIVIL APPEAL NO. 6788 OF 2024

MISCELLANEOUS APPLICATION NO._____ OF 2026
DIARY NO(S).43767/2025

IN

MISCELLANEOUS APPLICATION NO. 808 OF 2023

IN

CIVIL APPEAL NO. 12239 OF 2016

MISCELLANEOUS APPLICATION NO._____ OF 2026
DIARY NO(S).43886/2025

IN

MISCELLANEOUS APPLICATION NO. 698 OF 2025

IN

CIVIL APPEAL NO. 6206 OF 2017

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 50525/2025]

IN

CIVIL APPEAL NO. 6966 OF 2024

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 50540/2025]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 52251/2025]

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 55829/2025]

IN

REVIEW PETITION (CIVIL) Diary No. 20589/2019

IN

C.A. No. 9595/2016

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 62455/2025]

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 63257/2025]

IN

REVIEW PETITION (CIVIL) Diary No(s). 21067/2019

IN

C.A. NO. 8684/2016

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 63263/2025]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 68888/2025]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 68918/2025]

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 1412/2026]

IN

CIVIL APPEAL NO. 4948 OF 2022

REVIEW PETITION (C) NO. 812 OF 2017

IN

CIVIL APPEAL NO. 4600 OF 2016

CONMT.PET.(C) NO. 737/2018

IN

C.A. NO. 11258/2016

CONMT.PET.(C) NO. 733/2018

IN

C.A. NO. 11859/2016

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 29655/2022]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 29662/2022]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 29718/2022]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 31544/2022]

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 1741/2023]

IN

SPECIAL LEAVE PETITION (C) NO. 15348 OF 2015

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 3539/2023]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 13376/2023]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 14774/2023]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 15814/2023]

MISCELLANEOUS APPLICATION NO(S). OF 2026
[DIARY NO. 28559/2023]

IN

REVIEW PETITION DIARY NO. 26090 OF 2019

IN

CIVIL APPEAL NO. 8673 OF 2016

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 33547/2023]

IN

CIVIL APPEAL NO. 3583 OF 2023

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 40385/2023]

IN

CIVIL APPEAL NO. 8694 OF 2016

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 15960/2024]

IN

REVIEW PETITION (C) D. NO. 4908 OF 2020

IN

CIVIL APPEAL NO. 8611 OF 2016

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 19223/2024]

IN

REVIEW PETITION DIARY NO. 39354 OF 2019

IN

CIVIL APPEAL NO. 6163 OF 2017

REVIEW PETITION (C) NO. OF 2026
DIARY NO. 28666/2024

IN

CIVIL APPEAL NO. 8565 OF 2016

REVIEW PETITION (C) NO. OF 2026
DIARY NO. 29162/2024

IN

CIVIL APPEAL NO. 7177 OF 2024

MISCELLANEOUS APPLICATION NO.1945 OF 2024

IN

CIVIL APPEAL NO.6651 OF 2024

REVIEW PETITION (C) NO. OF 2026
DIARY NO. 30452/2024

IN

CIVIL APPEAL NO. 6940 OF 2024

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 32045/2024]

IN

CIVIL APPEAL NO. 1012 OF 2017

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 32043/2024]

IN

C.A. NO.1013/2017

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 34132/2024]

IN

CIVIL APPEAL NO. 7200 OF 2024

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 34302/2024]

IN

CIVIL APPEAL NO. 7001 OF 2024

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 34542/2024]

IN

CIVIL APPEAL NO. 6622 OF 2024

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 35181/2024]

IN

CIVIL APPEAL NO. 6619 OF 2024

MISCELLANEOUS APPLICATION NO(S). OF 2026
[DIARY NO. 36411/2024]

IN

CIVIL APPEAL NO(S). 6777/2024, 6778/2024, 6784/2024

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 30770/2024]

IN

CIVIL APPEAL NO.7049/2024

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 32004/2024]

IN

CIVIL APPEAL NO.6899/2024

MISCELLANEOUS APPLICATION NO(S). OF 2026
[DIARY NO. 36921/2024]

IN

CIVIL APPEAL NO(S). 6748-49/2024, 7149/2024

MISCELLANEOUS APPLICATION NO(S). OF 2026
[DIARY NO. 37033/2024]

IN

CIVIL APPEAL NO(S). 6761-62/2024, 7059/2024

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 37036/2024]

IN

CIVIL APPEAL NO(S). 6750-6751/2024

MISCELLANEOUS APPLICATION NO(S). OF 2026
[DIARY NO(S). 37069/2024]

IN

C.A. NO(S). 6746-47/2024

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 37071/2024]

IN

C.A. NO(S). 6753-54/2024

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 37093/2024]

IN

C.A. NO(S). 6763-64/2024, 7040/2024

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 37028/2024]

IN

C.A. No. 6865/2024,

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 34145/2024]

IN

C.A. NO. 7000/2024

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 37063/2024]

IN

C.A. No. 6867/2024

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 36883/2024]

IN

C.A. No. 6992/2024

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 37032/2024]

IN

C.A. No. 6870/2024

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 36942/2024]

IN

C.A. No. 6988/2024

MISCELLANEOUS APPLICATION NO(S). OF 2026
[DIARY NO. 36912/2024]

IN

C.A. No(S). 6757-58/2024

MISCELLANEOUS APPLICATION NO(S). OF 2026
[DIARY NO. 30904/2024]

IN

C.A. NO.6839/2024

MISCELLANEOUS APPLICATION NO(S). OF 2026
[DIARY NO. 30915/2024]

IN

DIARY No. 1377/2022

MISCELLANEOUS APPLICATION NO(S). OF 2026
[DIARY NO. 32137/2024]

IN

C.A. No. 6866/2024

MISCELLANEOUS APPLICATION NO(S). OF 2026
[DIARY NO. 37075/2024]

IN

IN SLP(C) NO(S). 3056-57/2018

MISCELLANEOUS APPLICATION NO(S). OF 2026
[DIARY NO. 37373/2024]

IN

SLP(C) NO(S). 3065-3066/2018

MISCELLANEOUS APPLICATION NO(S). OF 2026
[DIARY NO. 40743/2024]

IN

C.A. No. 7130/2024

MISCELLANEOUS APPLICATION NO(S). OF 2026
[DIARY NO. 27415/2023]

IN

C.A. No. 1616/2023

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. 16016/2021

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 26635/2018]

MISCELLANEOUS APPLICATION NO(S). OF 2026
[DIARY NO. 27410/2023]

IN

C.A. No. 3233/2023

MISCELLANEOUS APPLICATION NO(S). OF 2026
[DIARY NO. 32129/2024]

IN

C.A. NO(S). 6763-64/2024

REVIEW PETITION (C) NO. OF 2026
DIARY NO. 36862/2024

IN

C.A. No. 6770/2024

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 36930/2024]

IN

REVIEW PETITION (C) D. NO. 30749/2021

IN

CIVIL APPEAL NO. 8785 OF 2013

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 43756/2024]

IN

C.A. NO. 6929/2024

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 44099/2024]

IN

C.A. No. 7179/2024

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 50929/2024]

IN

REVIEW PETITION (D) No. 19514 OF 2022

IN

CIVIL APPEAL NO. 8504 OF 2016

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 59665/2024]

IN

C.A. No. 7082/2024

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 13112/2025]

IN

SLP(C) No. 9894/2015

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 15780/2025]

IN

C.A. No. 7033/2024

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 18943/2025]

IN

C.A. No. 7125/2024

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 18960/2025]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 27483/2025]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 28376/2025]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 31374/2025]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 34407/2025]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 34408/2025]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 60345/2025]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 68927/2025]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 69219/2025]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 70843/2025]

REVIEW PETITION (C) NO. OF 2026
DIARY NO. 71895/2025

IN

CIVIL APPEAL NO. 12076 OF 2016

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 75073/2025]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 109/2026]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 3737/2026]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 3969/2026]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 4267/2026]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 5427/2026]

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 10443/2026]

IN

MISCELLANEOUS APPLICATION DIARY NO. 56839 OF 2025

IN

CIVIL APPEAL NO. 7049 OF 2024

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 17365/2026]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 18166/2026]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 22361/2026]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 22589/2026]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 33529/2026]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 32507/2021]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 39137/2025]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 37090/2024]

CIVIL APPEAL NOS. 538-541/2016

CIVIL APPEAL NOS. 543-546/2016

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 22399/2021]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. 19600/2015

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. 28182/2016

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. 16762/2016

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. 19960/2016

REVIEW PETITION (C) NO. 882 OF 2017

IN

CIVIL APPEAL NO. 11846 OF 2016

REVIEW PETITION (C) NO. 1637/2017

IN

CIVIL APPEAL NO. 11581 OF 2016

REVIEW PETITION (C) NO. 2438/2017

IN

CIVIL APPEAL NO. 8924 OF 2016

REVIEW PETITION (C) NO. 1/2018

IN

CIVIL APPEAL NO. 2980 OF 2017

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. 553/2020

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 14751/2023]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 15177/2023]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 17063/2023]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 17208/2023]

MISCELLANEOUS APPLICATION NO._____ OF 2026
[DIARY NO. 29473/2023]

IN

REVIEW PETITION (CIVIL) DIARY NO. 28145 OF 2021

IN

CIVIL APPEAL NO. 4566 OF 2016

CIVIL APPEAL NO._____OF 2026
ARISING OUT OF SLP(C) NO._____OF 2026
[DIARY NO. 33206/2023]

CIVIL APPEAL NO._____OF 2026
ARISING OUT OF SLP(C) NO._____OF 2026
[DIARY NO. 33737/2023]

CIVIL APPEAL NO._____OF 2026
ARISING OUT OF SLP(C) NO._____OF 2026
[DIARY NO. 35488/2023]

MISCELLANEOUS APPLICATION NO._____OF 2026
[DIARY NO. 44615/2023]

IN

C.A. No. 8661/2016

MISCELLANEOUS APPLICATION NO._____OF 2026
[DIARY NO. 44617/2023]

IN

C.A. No. 1300/2023

CIVIL APPEAL NO._____OF 2026
ARISING OUT OF SLP(C) NO._____OF 2026
[DIARY NO. 45192/2023]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 17312/2024]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 17920/2024]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 24111/2024]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 26999/2024]

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 29241/2024]

IN

C.A. No. 7093/2024

REVIEW PETITION (CIVIL) NO. OF 2026
[DIARY NO. 42314/2024]

IN

C.A. No. 352/2023

REVIEW PETITION (C) NO. 1882/2017

IN

CIVIL APPEAL NO. 8705 OF 2016

REVIEW PETITION (CIVIL) NO. OF 2026
[DIARY NO. 17789/2017]

IN

SLP(C) No. 14715/2016

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 41084/2022]

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 41777/2022]

IN

REVIEW PETITION (C) DIARY NO. 22936 OF 2021

IN

CIVIL APPEAL NO. 8562 OF 2016

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 42064/2022]

IN

C.A. NO. 8685/2016

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 4967/2023]

IN

REVIEW PETITION (CIVIL) DIARY NO. 7759/2022

IN

CIVIL APPEAL NO. 8786 OF 2013

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 10980/2023]

IN

C.A. NO. 9287/2022

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 12955/2023]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 14869/2023]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 20791/2023]

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 30089/2023]

IN

C.A. No. 3582/2023

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 32916/2023]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 38874/2023]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 41179/2023]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 10142/2024]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 10573/2024]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 17922/2024]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 20261/2024]

CIVIL APPEAL NO._____OF 2026
ARISING OUT OF SLP(C) NO.____OF 2026
[DIARY NO. 22356/2024]

MISCELLANEOUS APPLICATION NO._____OF 2026
[DIARY NO. 31670/2024]

IN

REVIEW PETITION (CIVIL) No. 409/2023

CIVIL APPEAL NO._____OF 2026
ARISING OUT OF SLP(C) NO.____OF 2026
[DIARY NO. 36532/2024]

CIVIL APPEAL NO._____OF 2026
ARISING OUT OF SLP(C) NO. 2735/2017

REVIEW PETITION (C) NO. 388/2017

IN

CIVIL APPEAL NO. 8563 OF 2016

REVIEW PETITION (C) NO. 393/2017

IN

CIVIL APPEAL NO. 8679 OF 2016

REVIEW PETITION (C) NO. 408/2017

IN

CIVIL APPEAL NO. 9336 OF 2016

REVIEW PETITION (C) NO.2059/2017

IN

CIVIL APPEAL NO. 11851 OF 2016

CONTEMPT PETITION (CIVIL) NO.1846 OF 2017

IN

CIVIL APPEAL NO. 8529 OF 2016

REVIEW PETITION (C) NO. 1005/2018

IN

SPECIAL LEAVE PETITION (C) NO. 36791 OF 2016

REVIEW PETITION (C) NO. 2432/2017

IN

CIVIL APPEAL NO. 9216 OF 2016

REVIEW PETITION (C) NO. OF 2026
DIARY NO.1014/2018

IN

CIVIL APPEAL NO. 6125 OF 2017

CONTEMPT PETITION (CIVIL) NO.699 OF 2018

IN

CIVIL APPEAL NO.6235 OF 2017

CONTEMPT PETITION (C) NO.736 OF 2018

IN

CIVIL APPEAL NO.9422 OF 2016

CONTEMPT PETITION (C) NO.738 OF 2018

IN

CIVIL APPEAL NO.9423 OF 2016

REVIEW PETITION (C) NO. 1128/2021

IN

CIVIL APPEAL NO. 9003 OF 2016

CONTEMPT PETITION (C) NO. 1169 OF 2018

IN

CIVIL APPEAL NO. 8624 OF 2016

CONTEMPT PETITION (C) NO. 1167 OF 2018

IN

CIVIL APPEAL NO. 8899 OF 2016

CONTEMPT PETITION (C) NO. 1168 OF 2018

IN

CIVIL APPEAL NO. 8520 OF 2016

MISCELLANEOUS APPLICATION NO. 2612/2018

IN

CIVIL APPEAL NO. 8575 OF 2016

REVIEW PETITION (C) NO. OF 2026
[DIARY NO. 19365/2018]

IN

C.A. No. 8575/2016

REVIEW PETITION (C) NO. OF 2026
DIARY NO. 25244/2018

IN

CIVIL APPEAL NO. 10415 OF 2016

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. 28449/2018

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. 28450/2018

CIVIL APPEAL NO(S). OF 2026
ARISING OUT OF SLP(C) NO(S). 4821-4823/2019

CONTEMPT PETITION (C) NO. 524 OF 2019

IN

CIVIL APPEAL NO. 8564 OF 2016

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. 11176/2019

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. 11183/2019

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. 14289/2019

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. 14270/2019

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. 22601/2019

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. 27296/2019

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. 22341/2019

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. 29187/2019

CIVIL APPEAL NO. 5164/2022

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. 25159/2019

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. 3279/2020

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. 30077/2019

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. 707/2020

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 46107/2019]

CIVIL APPEAL NO(S). OF 2026
ARISING OUT OF SLP(C) NO(S). 3671-3672/2023

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 23602/2020]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 28302/2020]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 25524/2020]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 121/2021]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 1574/2021]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 4234/2021]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 4273/2021]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 9557/2021]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 2332/2021]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 9045/2021]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 17082/2021]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 19131/2021]

CIVIL APPEAL NO. 3927/2023

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 22987/2021]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 28684/2021]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 30073/2021]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 1709/2022]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 3957/2022]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. 13051/2022

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. 13818/2022

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 22248/2022]

IN

C.A. NO. 4550/2016

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 27888/2022]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 29641/2022]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 15572/2022]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 16246/2023]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 31975/2022]

CIVIL APPEAL NO._____OF 2026
ARISING OUT OF SLP(C) NO.____OF 2026
[DIARY NO. 4084/2023]

CIVIL APPEAL NO._____OF 2026
ARISING OUT OF SLP(C) NO.____OF 2026
[DIARY NO. 11295/2023]

MISCELLANEOUS APPLICATION NO. 1562/2023

IN

CIVIL APPEAL NO. 4715 OF 2022

CIVIL APPEAL NO._____OF 2026
ARISING OUT OF SLP(C) NO.____OF 2026
[DIARY NO. 14010/2023]

CIVIL APPEAL NO._____OF 2026
ARISING OUT OF SLP(C) NO.____OF 2026
[DIARY NO. 17062/2023]

MISCELLANEOUS APPLICATION NO. 1470/2024

IN

REVIEW PETITION (CIVIL) DIARY NO. 27911/2019

IN

CIVIL APPEAL NO. 6260 /2017

CIVIL APPEAL NO._____OF 2026
ARISING OUT OF SLP(C) NO.____OF 2026
[DIARY NO. 41691/2023]

CIVIL APPEAL NO._____OF 2026
ARISING OUT OF SLP(C) NO.____OF 2026
[DIARY NO. 6123/2023]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 11765/2022]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 46504/2023]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 2679/2024]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 39772/2023]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 3760/2022]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 15557/2023]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 21746/2022]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 31807/2022]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 42660/2022]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 6502/2024]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 9128/2024]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 9936/2024]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 15284/2023]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 15806/2023]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 14797/2023]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 13594/2023]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 12373/2023]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 39526/2017]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 17778/2024]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 44010/2023]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 40192/2023]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 35480/2023]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 15813/2023]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 41716/2023]

CIVIL APPEAL NO. 1981/2025

CIVIL APPEAL NO. 1984/2025

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. 23094/2016

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 24367/2020]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 13525/2022]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 25278/2022]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 28055/2022]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 41531/2022]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 41703/2022]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 3747/2023]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 6339/2023]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 12328/2023]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 12331/2023]

CIVIL APPEAL NO. OF 2026
ARISING OUT OF SLP(C) NO. OF 2026
[DIARY NO. 13549/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 13552/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 13738/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 14692/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 14831/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 15531/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 15535/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 15543/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 21402/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 21669/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 21945/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 30619/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 33172/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 41349/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 44537/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 53603/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 15326/2024]

MISCELLANEOUS APPLICATION NO. 1477 OF 2024

IN

CIVIL APPEAL NO. 8197 OF 2022

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 42564/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 51435/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 17020/2024]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 28446/2022]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 30044/2022]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 4841/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 8250/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 10704/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 11257/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 16975/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 21126/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 21535/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 39775/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 10575/2024]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 13402/2024]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. 25857 OF 2023)

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. 790 OF 2024)

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 45446/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. 33345 OF 2015)

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. 6028 OF 2020)

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 21134/2020]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 16038/2021]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 28836/2021]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 8581/2022]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 11949/2022]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 19652/2022]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 22888/2022]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 23770/2022]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 29697/2022]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 30212/2022]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 31979/2022]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 32408/2022]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 32409/2022]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 35924/2022]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 42045/2022]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 102/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 724/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 3958/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 11587/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 11591/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 11597/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 12025/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 13368/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 13481/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 14789/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 15004/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 15286/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 15734/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 15738/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 15805/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 15812/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 16723/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 17124/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 17832/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 18183/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 19084/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 19215/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 19217/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 21224/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 21997/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 22457/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 22486/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 31074/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 31083/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 31966/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 31969/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 31971/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 31974/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 31977/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 31982/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 32234/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 32437/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 32665/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 35093/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 35484/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 38009/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 38406/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 38534/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 38633/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 38635/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 39704/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 39771/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 41008/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 41319/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 41675/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 42547/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 42554/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 43412/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 43419/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 43425/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 43632/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 44236/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 44259/2023]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 13403/2024]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 13405/2024]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 13408/2024]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 15333/2024]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 15620/2024]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 16810/2024]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 17116/2024]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 17775/2024]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 19143/2024]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 19149/2024]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 23443/2024]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 28642/2024]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 4650/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 36198/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 36200/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 37113/2025]

MISCELLANEOUS APPLICATION NO. 1461 OF 2025

IN

CIVIL APPEAL NO. 7024 OF 2024

MISCELLANEOUS APPLICATION NO. 928 OF 2024

IN

CIVIL APPEAL NO. 8692 OF 2016

MISCELLANEOUS APPLICATION NO. 1195 OF 2024

IN

REVIEW PETITION (CIVIL) DIARY NO. 31559/2019

IN

CIVIL APPEAL NO. 6289 /2017

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 16405/2024]

IN

C.A. NO. 4947/2022

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 6255/2024]

IN

C.A. NO. 4950/2022

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 19011/2024]

IN

R.P.(C) No. 17566/2021

IN

C.A. No. 8690/2016

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 20250/2024]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. 19317 OF 2024)

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 23892/2024]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 24438/2024]

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 36845/2024]

IN

R.P.(C) No. 413/2023

IN

CIVIL APPEAL NO. 9595 OF 2016

MISCELLANEOUS APPLICATION NO._____OF 2026
[DIARY NO. 41253/2024]

IN

M.A. NO. 1931/2023

IN

SPECIAL LEAVE PETITION (CIVIL) No. 6367 OF 2016

MISCELLANEOUS APPLICATION NO._____OF 2026
[DIARY NO. 45046/2024]

IN

C.A. No. 6898/2024

MISCELLANEOUS APPLICATION NO._____OF 2026
[DIARY NO. 51288/2024]

IN

C.A. No. 7164/2024

CIVIL APPEAL NO._____OF 2026
(ARISING OUT OF SLP (C) NO._____OF 2026
[DIARY NO. 52395/2024]

CIVIL APPEAL NO._____OF 2026
(ARISING OUT OF SLP (C) NO._____OF 2026
[DIARY NO. 319/2025]

CIVIL APPEAL NO._____OF 2026
(ARISING OUT OF SLP (C) NO._____OF 2026
[DIARY NO. 3357/2025]

CIVIL APPEAL NO._____OF 2026
(ARISING OUT OF SLP (C) NO._____OF 2026
[DIARY NO. 6094/2025]

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 8470/2025]

IN

C.A. No. 6897/2024

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 10271/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 10906/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 11489/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 12332/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 12736/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 21486/2025]

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 22459/2025]

IN

REVIEW PETITION (CIVIL) DAIRY NO. 8810 OF 2022

IN

CIVIL APPEAL NO. 6186 OF 2017

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 25323/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 27411/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 27435/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 27452/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 27777/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 28257/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 31043/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 31142/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 31240/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 31249/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 31302/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 31917/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 36479/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 36837/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 38334/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 39136/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 42785/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 42819/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 42830/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 43211/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 43396/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 43474/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 43559/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 43679/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 43867/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 44898/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 44909/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 46358/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 47318/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 47923/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 72959/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 49193/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 51926/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 52208/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 52440/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 52519/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 53127/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 55517/2025]

MISCELLANEOUS APPLICATION NO. OF 2026
DIARY NO(S).56580/2025

IN

SPECIAL LEAVE PETITION (CIVIL) DIARY No. 38812 OF 2024

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 57858/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 58107/2025]

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. OF 2026
[DIARY NO. 63211/2025]

CIVIL APPEAL NO(S). OF 2026
(ARISING OUT OF SLP (C) NO(S). 9598-9599 OF 2026)

MISCELLANEOUS APPLICATION NO. OF 2026
[DIARY NO. 75194/2025]

IN

SPECIAL LEAVE PETITION(C) NO.6494/2017

CIVIL APPEAL NO. OF 2026
(ARISING OUT OF SLP (C) NO. 11196 OF 2026

J U D G M E N T

1. Keeping in view the commonality in issues involved, the following cases are taken on board:

(i) Civil Appeals @ SLP @ D.No. 21415/2026;

(ii) D.No. 43697/2026;

(iii) D.No. 43102/2026;

(iv) D.No. 43106/2026;

(v) D.No. 43107/2026;

(vi) D.No. 43111/2026;

(vii) D.No. 41730/2026;

(viii) D.No. 41371/2026;

(ix) D.No. 41365/2026;

(x) D.No. 41360/2026;

(xi) D.No. 43105/2026;

(xii) D.No. 43103/2026;

(xiii) D.No. 43114/2026;

(xiv) D.No. 41873/2026;

(xv) Civil Appeal @ SLP (C) No. 2741/2025;

(xvi) Miscellaneous Applications @ D.No. 62430/2025 (in D.No. 6102/2022);

(xvii) D.No. 21095/2026 (in D.No. 5651/2020 in C.A. No. 8672/2016);

(xviii) D.No. 21905/2026 (in R.P.(C) No. 459/2017 in C.A. No. 8668/2016);

(xix) D.No. 21919/2026 (in R.P. (C) No. 413/2017 in SLP (C) No. 23234/2016);

(xx) D.No. 22005/2026 (in C.A. No. 6121/2017);

(xxi) D.No. 22018/2026 (in C.A. No.8512/2016);

(xxii) D.No. 28809/2026 (in D.No. 3792/2022 in C.A. No. 8581/2016);

(xxiii) D.No. 28820/2026 (in C.A. No. 4549/2016);

(xxiv) D.No. 28839/2026 (in C.A. No. 6225/2017);

(xxv) D.No. 29254/2026 (in C.A. No. 4577/2016);

(xxvi) D.No. 29261/2026 (in C.A. No. 4594/2016);

(xxvii) D.No. 43708/2026 (in D.No. 23730/2019 in C.A. No. 8614/2016);

(xxviii) D.No. 66550/2025 (in C.A. No. 4571/2016);

(xxix) D.No. 71999/2025 (in C.A. No. 8558/2016);

(xxx) D.No. 7005/2026 (in R.P.(C) No. 907/2017 in C.A. No. 8630/2016);

(xxxi) D.No. 7019/2026 (in C.A. No.4583/2016);

(xxxii) D.No. 10866/2026 (in C.A. No. 8627/2016);

(xxxiii) D.No. 17164/2026 (in C.A. No. 8536/2016);

(xxxiv) D.No. 43604/2026 (in R.P. (C) No.45/2017 in SLP (C) No. 26399/2016);

(xxxv) D.No. 43634/2026 (in C.A. No. 4593/2016);

(xxxvi) D.No. 43653/2026 (in D.No. 16744/2022 in C.A. No. 4597/2016);

(xxxvii) D.No. 20635/2026 (in C.A. No. 8569/2016);

(xxxviii) D.No. 61968/2025 (in C.A. No. 6270/2017);

(xxxix) D.No. 13308/2025 (in C.A. No. 8667/2016);

(xl) D.No. 3359/2026 (in R.P. (C) No. 379/2017 in C.A. No. 8606/2016);

(xli) D.No. 61340/2025 (in R.P. (C) No. 410/2017 in C.A. No. 8831/2016);

(xlii) D.No. 53636/2025 (in C.A. No. 397/2023);

(xliii) D.No. 70880/2025 (in C.A. No. 8531/2016);

(xliv) D.No. 20186/2026 (in D.No. 877/2022 in C.A. No. 8605/2016);

(xlv) D.No. 32285/2026 (in D.No. 27971/2021 in C.A. No. 8538/2016);

(xlvi) D.No. 931/2026 (in D.No. 16587/2022 in C.A. No. 4589/2016);

(xlvii) D.No. 30595/2026 (in SLP (C) No. 12839/2022);

(xlviii) D.No. 40969/2026 (in C.A. No. 8908/2016);

(xlix) D.No. 45699/2025 (in D.No. 25357/2019 in C.A. No. 8616/2016);

(l) D.No. 13610/2025 (in C.A. No. 8626/2016);

(li) D.No. 33868/2026 (in C.A. No. 4563/2016);

(lii) M.A. No. 1029/2024 (in C.A. No. 5052/2008);

(liii) M.A. No. 1030/2024 (in C.A. No. 5053/2008);

(liv) D.No. 27901/2026 (in C.A. No. 14158/2024);

(lv) D.No. 27890/2026 (in C.A. No. 14159/2024);

(lvi) D.No. 27896/2026 (in C.A. No. 14160/2024);

(lvii) D.No. 68233/2025 (in C.A. No. 6604/2024);

(lviii) D.No. 22109/2026 (in MA No. 804/2020 in D.No. 8569/2019 in C.A. No.6164/2017);

(lix) D.No. 61207/2025 (in C.A. No. 6884/2024);

(lx) D.No. 804/2026 (in C.A. No. 7214/2024);

(lxi) D.No. 40926/2026 (in D.No. 42742/2022 in D.No. 17062/2019 in C.A. No. 6187/2017);

(lxii) D.No. 43371/2026 (in M.A. No. 704/2025 in C.A. No. 8520/2016);

(lxiii) D.No. 43373/2026 (in M.A. No. 144/2025 in C.A. No. 8154/2016);

(lxiv) D.No. 43376/2026 (in M.A. No. 432/2025 in D.No. 15269/2021 in C.A. No. 8576/2016);

(lxv) D.No. 43378/2026 (in M.A. No. 806/2020 in C.A. No. 2690/2017);

(lxvi) D.No. 43380/2026 (in M.A. No. 626/2020);

(lxvii) D.No. 43385/2026 (in M.A. No. 433/2025 in D.No. 41760/2018 in C.A. No. 8624/2016);

(lxviii) D.No. 68230/2025 (in M.A. No. 414/2023 in C.A. No. 11857/2016);

(lxix) D.No. 68233/2025 (in C.A. No. 6604/2024);

(lxx) D.No. 68236/2025 (in C.A. No. 6798/2024); and

(lxxi) D.No. 50525/2025 (in C.A. No. 6966/2024).

(lxxii) D.No. 74298/2025 (in R.P.(C) No. 397/2023)

2. In order to clearly demarcate the factual circumstances, consideration, and final directions qua these cases, they have been divided into List A, List B, and List C, which are appended to this Judgment.

3. For the reasons recorded below, delay is condoned in the cases enumerated in List A and List B.

4. Applications for substitution of legal heirs, abatement of proceedings against deceased persons, and condonation of delay in the same are allowed, at the

risk of the respective applicants. The registry is directed to amend the memo of parties accordingly.

5. Leave is granted in the Special Leave Petitions in List A.

6. Permission to file Miscellaneous Applications is granted in the applications included in List B.

LEGISLATIVE, FACTUAL, AND ADJUDICATORY HISTORY

7. This batch of cases comprises Civil Appeals, Contempt Petitions, Miscellaneous Applications, Review Petitions, and Curative Petitions pertaining to acquisition of various parcels of land in the National Capital Territory of Delhi. The acquisitions were initiated by the Union of India, the Government of the NCT of Delhi (as also the erstwhile Union Territory of Delhi), the Delhi Development Authority, the Delhi Metro Rail Corporation, the Delhi State Industrial and Infrastructure Development Corporation, Airport Authority of India, or other Central and State agencies and corporations for a variety of public purposes. These acquisitions and the accompanying process itself were undertaken over a long period of time, with some acquisitions having been initiated as far back as in 1950.

8. To briefly illustrate, in SLP (Civil) Diary No. 11949/2022, the acquisition over Khasra No. 1292 (½ share) and 2002/1288 (¼ share), Revenue Estate, Village Kishangarh Mehrauli, Delhi was initiated through a notification dated 23.01.1965 issued under Section 4 of the Land Acquisition Act, 1894 (**Old Act**). Upon completion of the procedural requirements, an Award dated 09.01.1981 was passed by the Land Acquisition Collector. Subsequently, the

possession of the land was nominally taken through *Rapat Roznamcha* dated 23.09.1981. However, in SLP (Civil) No. 6028/2020, the acquisition for land in Village Budhpur, Delhi was initiated on 14.01.1994, with the Award being passed on 18.12.1996 and nominal possession having been taken on 20.01.1995.

9. For the purposes of this order, it is neither required that we refer to the long history of each of these cases, nor, in our considered opinion, is it prudent to add to the confusion by introducing irrelevant facts to the narration. Hence, we may not refer to the particular facts leading each case to the instant threshold.

10. We do, however, deem it necessary to mention that despite the factual diversity in these cases, all the subject acquisitions have taken place prior to 01.01.2014, i.e., before the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (**2013 Act**) came into force. In other words, these acquisitions were initiated, and Awards thereof were passed under the Old Act, which now stands repealed.

11. The introduction of the 2013 Act brought in a crucial transitional provision in the form of Section 24(2), the interpretation and application whereof form the common thread of dispute in all these cases.

12. For reference, the text of Section 24(2) of the 2013 Act provides that:

> "**24. Land acquisition process under Act No. 1 of 1984 shall be deemed to have lapsed in certain cases.–**
>
> *xx xx xx xx*
>
> *(2) Notwithstanding anything contained in sub-section (1), in case of land acquisition proceedings initiated under the Land Acquisition*

Act, 1894 (1 of 1894), where an award under the said section 11 has been made five years or more prior to the commencement of this Act ***but the physical possession of the land has not been taken or the compensation has not been paid*** *the said proceedings shall be deemed to have lapsed and the appropriate Government, if it so chooses, shall initiate the proceedings of such land acquisition afresh in accordance with the provisions of this Act:*

Provided that where an award has been made and compensation in respect of a majority of land holdings has not been deposited in the account of the beneficiaries, then, all beneficiaries specified in the notification for acquisition under section 4 of the said Land Acquisition Act, shall be entitled to compensation in accordance with the provisions of this Act."

[Emphasis supplied]

13. Soon after the 2013 Act came into force, a Coordinate Bench of this Court had the occasion to interpret this provision in ***Pune Municipal Corporation v. Harakchand Misirimal Solanki***.[1] Therein, it was held that if either the possession of the acquired land is not taken or the compensation is not tendered to the landowner, the acquisition would be deemed to have lapsed. In other words, this Court laid down the test that if the acquiring authority or the assisting government functionaries failed to perform either of their duties prior to the 2013 Act coming into force, the acquisition would stand annulled.

14. Relying on the law laid down in ***Pune Municipal (supra)***, several landowners, whose lands had been acquired under the Old Act, approached the High Court of Delhi (**High Court**) by way of Writ Petitions, seeking a declaration that the acquisition in question had lapsed. The High Court, in turn, applied the ratio laid down in the above-cited judgment and issued such declarations.

1 (2014) 3 SCC 183.

15. Consequently, in many cases, the Government of NCT of Delhi or other authorities filed Special Leave Petitions (**SLPs**) against such orders, some of which were dismissed *in limine*, while others were dismissed after granting leave, in view of the judgement in ***Pune Municipal (supra)***. There were also some cases where, due to facts of the case, after granting leave, the Civil Appeals were partly or fully allowed, and the respective orders of the High Court were set aside.

16. It bears elucidation that subsequently, a Constitution Bench of this Court, *vide* judgment dated 06.03.2020 titled ***Indore Development Authority v. Manoharlal***,[2] turned the tables on the then subsisting law by holding that for an acquisition under the Old Act to lapse under Section 24(2) of the 2013 Act, both of the following conditions must be satisfied, *viz.*: (***i***) the compensation must not have been deposited; and (***ii***) the possession of the property must also not have been taken by the acquiring authority. To put it succinctly, it was enough for either the possession of the acquired land to be taken or the compensation to be paid for the acquisition to neutralise the effect of Section 24(2) of the 2013 Act.

17. Since the law stood reversed and the decision in ***Pune Municipal (supra)*** was overruled by the Constitution Bench in ***Indore Development Authority (supra)***, the instant controversy arose with regard to the orders passed by the High Court in the interregnum, i.e., relying upon ***Pune Municipal (supra)***. Apart from SLPs filed with delays of over five years, various Miscellaneous Applications, Review Petitions, and Curative Petitions, also came to be filed by

2 (2020) 8 SCC 129.

the Government and its Authorities/Agencies, challenging the prior declarations of the High Court that the acquisitions had lapsed, as well as the orders of this Court upholding the same.

18. A substantial number of such petitions and applications came to be heard by a Coordinate Bench of this Court, including one of us (Surya Kant, J., as he then was). Since the cases raised a multitude of issues and required this Court to apply the law to a diverse set of facts, the Coordinate Bench passed three even-dated judgments on 17.05.2024 (**2024 Judgments**).[3] At this juncture, it is apposite to outline the key principles laid down through these decisions:

18.1. In ***State (NCT of Delhi) v. K.L. Rathi Steels Ltd.*** and ***State (NCT of Delhi) v. BSK Realtors LLP***, this Court dealt with cases where after the High Court had declared the acquisition to have lapsed, the acquiring authority(s) challenged those orders before this Court, and the proceedings before this Court stood concluded. On the other hand, through ***DDA v. Tejpal***, this Court dealt with such cases where the order had not been challenged before this Court or where the prior cases had not reached any appellate conclusion.

18.2. Specifically, in ***K.L. Rathi Steels (supra)***, it was held that once this Court had passed an order disposing of the SLP or the Appeal, a Review Petition thereon, based on the premise that the interpretation of the law has changed, would not be maintainable. Miscellaneous Applications that effectively sought review of the order(s) of this Court were held to be non-maintainable.

3 State (NCT of Delhi) v. K.L. Rathi Steels Ltd., (2024) 7 SCC 315; State (NCT of Delhi) v. BSK Realtors LLP, (2024) 7 SCC 370; DDA v. Tejpal, (2024) 7 SCC 433.

18.3. In the same vein, the decision in ***BSK Realtors (supra)***, built upon the principle of 'doctrine of merger', holding that once this Court grants leave in an SLP and passes an order disposing of the underlying appeal, the order of the High Court merges with the final order of this Court. As such, it was postulated that after such merger, a subsequent SLP against the same order of the High Court cannot be entertained.

18.4. Through the opinion in ***Tejpal (supra)***, judicial consideration was placed on whether the delay in filing of the SLPs ought to be condoned. The Coordinate Bench came to a conclusion that, given the underlying critical public purpose involved in the acquisitions, which formed the backbone of various developmental projects in Delhi, the delay in such cases ought to be condoned.

18.5. The Coordinate Bench also arrived at some findings which were common to all three Judgments. *Firstly*, it was held that in the cases where the locus of the Petitioner before the High Court, who prayed for lapsing of the acquisition, was doubtful, the same would have to be examined at the outset. In such circumstances, the cases were remanded to the High Court for such determination. *Second*, the Bench recognised that even in the cases covered by the decision in ***K.L. Rathi Steels (supra)*** and ***BSK Realtors (supra)***, the projects involved grave public interest. Hence, by invoking Article 142 of the Constitution, this Court issued detailed directions in Paragraphs 128 and 58 of the judgments, respectively, to streamline the re-acquisition process under the 2013 Act. Similar directions were also issued to preserve the public

interest involved in cases where the acquisition was held to have lapsed in terms of ***Manoharlal (supra)***.

19. The matters that are now listed before us indisputably fall within one or the other class of cases identified by this Court through the 2024 Judgments. However, they remain pending because they were either not formally disposed of at that time, or are filed afresh, or are petitions/applications arising out of the individual adjudication done by this Court either through the 2024 Judgments or through subsequent decisions following any of the said judgments.

ANALYSIS

20. We have heard learned Senior Counsel/Counsel for the various parties, including the Union of India, NCT of Delhi, DDA and other Authorities/Government Corporations/Public Sector Undertakings, and the landowners.

21. One of the ways to deal with these residual cases would be for this Court to take each case up, one at a time, and dispose of them in accordance with the law laid down by the Constitution Bench and subsequent Coordinate Bench decisions of this Court. Such individual adjudication would, however, require appreciation of factual evidence and consume a lot of time of this Court. That apart, as this Court is the last forum available to the litigants, there would be no further opportunity of appeal to either side on such factual adjudication.

22. A more appropriate method, in our considered opinion, would be to remand these matters to the High Court for adjudication upon examination of the record and the independent facts of each matter. This would not involve a return of the case for reconsideration of the original prayer in the Writ Petition filed before the High Court. Rather, the High Court would be required to exercise its plenary powers under Article 226 to determine the category within which each case falls and pass consequential orders in terms of the 2024 Judgments. This option would, clearly, be better suited to expeditiously and individually conclude the consideration of these cases.

23. We must note that this batch of matters also includes Review Petitions and Applications seeking modification or recall of the orders passed through the 2024 Judgments or any consequential orders. Similarly, there are Contempt Petitions filed by landowners, who are aggrieved by the Authorities' non-compliance with this Court's previous orders upholding the declaration of the acquisition as lapsed. In our considered opinion, these sub-classes of cases ought not to be remanded for adjudication by the High Court.

24. For the remaining cases, where initial determination in terms of the 2024 Judgments is yet to take place, we may clarify that the purpose of remitting these cases would not be for the High Court to redetermine whether the acquisition can be deemed to have lapsed as per the principles in ***Manoharlal (supra)***. Instead, the High Court would proceed to deal with such cases in the following manner:

24.1. *First*, it should be considered whether the Writ Petitioners before it had *locus standi* to seek declaration under Section 24(2) of the 2013 Act, either on

account of being a subsequent purchaser or on account of the title of the land being clouded. If the Writ Petition is found lacking on this aspect, the High Court would be required to hold that the prayer in the same could not be granted.

24.2. *Second*, the status of previously disposed of Special Leave Petition(s) or Civil Appeal(s) arising from the same Writ Petition must be identified, so as to determine whether the Doctrine of Merger has crystallised.

24.3. *Third*, if the Writ Petition is maintainable and is filed with necessary *locus* and no appellate order of the Supreme Court has been passed, the question to be determined is whether the acquisition has lapsed as per the law in force.

24.4. *Finally*, in view of the findings on the above issues, an appropriate direction safeguarding the Constitutional rights of the landowners as also the collective interest in the various projects undertaken by the government and its functionaries has to be issued.

CONCLUSION AND DIRECTIONS

25. Keeping in mind the above deliberations and in the interest of doing complete justice, we deem it appropriate to invoke Article 142 of the Constitution and issue the following directions:

(i) The Civil Appeals, which are included in List A, are partly allowed, the impugned judgments and orders of the High Court are hereby set aside, and the Writ Petition before the High Court stands revived, for adjudication in terms of this Judgment read with the 2024 Judgments;

(ii) The Review Petitions, Miscellaneous Applications, and Curative Petitions, which are included in List B, are dismissed in light of the decision in ***K.L. Rathi Steels (supra)***. However, the underlying Writ Petitions which were filed before the High Court are hereby restored to their original file for adjudication in terms of this Judgment read with the 2024 Judgments;

(iii) The Registry shall forthwith transfer the record of all these cases to the High Court;

(iv) Since no determination on the merits of the individual cases is being made through this order, the *interim* relief, if any, granted by this Court, shall continue till the cases are finally disposed of by High Court.

26. We request Hon'ble the Chief Justice of the High Court of Delhi to assign these transferred matters to an appropriate Division Bench. In the interest of expediency, the Chief Justice is further requested to ensure that only these matters are assigned to the Division Bench till a majority of these cases are disposed of. The Division Bench of the High Court, to whom these cases would be assigned, is requested to take up the same on day-to-day basis and adjudicate them after affording a reasonable opportunity to all parties to make their submissions and present the record, including any fresh and additional affidavits.

27. The Review Petitions, Miscellaneous Applications, Curative Petitions, and Contempt Petitions, which are included in List C, are to be listed before an appropriate bench of this Court. The Registry is directed to do the needful,

after taking necessary directions from the Chief Justice of India on the administrative side.

28. Ordered accordingly.

.....CJI
(SURYA KANT)

.....J.
(JOYMALYA BAGCHI)

.....J.
(V. MOHANA)

NEW DELHI;
JULY 22, 2026

List A

S. No.	Case Title
1	DDA v. Laxmi Narain [D.50540/2025]
2	GNCTD v. Jasjeet Singh Makhija [D.52251/2025]
3	DDA v. Sanjeev Solanki [D.62455/2025]
4	DDA v. Virender Singh [D.63263/2025]
5	DDA v. Rakesh Jain & Ors. [SLP (C) Diary No. 68888/2025]
6	DDA v. Neelam Arya [D.68918/2025]
7	GNCTD v. Harkiran Cummar [D.29655/2022]
8	GNCTD v. Mahesh Dayal [D.29662/2022]
9	GNCTD v. Sarita Gaur [SLP (C) Diary No. 29718/2022]
10	Govt. of NCT of Delhi & Anr. v. Lekhraj Chopra & Anr. [SLP (C) Diary No. 31544/2022]
11	Govt. of NCT of Delhi v. M/s Sopan Real Estate (P) & Ors. [SLP (C) Diary No. 3539/2023]
12	GNCTD v. Society for Innovative Edu. [D.13376/2023]
13	GNCTD v. Rajender [D.14774/2023]
14	GNCTD v. Hans Raj [D.15814/2023]
15	Principal Secy v. Ranvir Singh [SLP(C) 16016/2021]
16	Principal Secy L&B v. Jagmel Singh [D.26635/2018]
17	DDA v. M/s S.B. Electric Mart (P) Ltd. & Ors. [SLP (C) Diary No. 18960/2025]
18	LAC v. Devesh Chhabra [D.27483/2025]
19	LAC v. Krishan Jit Sanger [D.28376/2025]
20	GNCTD v. Ram Kumar [D.31374/2025]
21	GNCTD v. Sarfraz Ahmad [D.34407/2025]
22	GNCTD v. Rakesh Kumar Chaudhary [D.34408/2025]
23	GNCTD v. Krishna Sharma [D.60345/2025]
24	Delhi Admn v. Kali Charan [D.68927/2025]
25	GNCTD v. Shyam Lal Yadav [D.69219/2025]
26	DDA v. Fateh Singh [D.70843/2025]
27	DDA v. Sanjeeta Chhabra [D.75073/2025]
28	DDA v. Swad Property [D.109/2026]
29	LAC v. Saroj Balan Jain [D.3737/2026]
30	UOI v. Ram Prakash Mittal [D.3969/2026]
31	GNCTD v. Arun Sahni [D.4267/2026]
32	DDA v. Narender Kumar [D.5427/2026]
33	L&B v. Ramesh Singh [D.17365/2026]
34	GNCTD v. Subhash Khatri [D.18166/2026]
35	GNCTD v. Rajinder [D.22589/2026]
36	L&B v. Ashok Kumar Sharma [D.33529/2026]
37	DDA v. Narender Singh [D.32507/2021]
38	L&B v. Narender Singh [D.39137/2025]
39	DDA v. Sanjeev Malhotra & Ors. [SLP (C) Diary No. 37090/2024]
40	GNCTD v. Budh Singh Gulab Singh [CA 538-541/2016]
41	DDA v. Budh Singh Gulab Singh [CA 543-546/2016]
42	GNCTD & Ors. v. Harsh Gupta & Ors. [SLP (C) Diary No.

	22399/2021]
43	DSIIDC Ltd. Thr. Senior Manager v. Om Prakash & Ors. [SLP (C) No. 19600/2015]
44	DSIDC Ltd. v. Ashok Kumar & Ors. [SLP (C) No. 28182/2016]
45	GNCTD v. Ashok Solomon & Anr. [SLP (C) No. 16762/2016]
46	DDA v. Devi Singh Mathur [SLP(C) 19960/2016]
47	Govt. of NCT of Delhi v. Pratap Singh & Ors. [SLP (C) Diary No. 33206/2023]
48	Secy L&B v. Sanjeev Kumar [D.33737/2023]
49	Lt. Governor & Ors. v. Mrs. Rita Marwaha & Anr. [SLP (C) Diary No. 35488/2023]
50	L&B v. Pawan Kumar [D.45192/2023]
51	LAC (W) v. Varsha Rani Garg [D.17312/2024]
52	GNCTD v. B.D. Joshi [D.17920/2024]
53	GNCTD v. Jai Ram Kakkar [D.24111/2024]
54	L&B v. Praveen Kumar [D.26999/2024]
55	L&B v. Ved Prakash Gaur [D.41084/2022]
56	GNCTD v. Zile Singh [D.12955/2023]
57	DDA v. Trilok [D.14869/2023]
58	GNCTD v. Yogesh Bansal [D.20791/2023]
59	GNCTD v. Sudesh Malviya [D.32916/2023]
60	L&B v. Saroj Bala [SLP(C) D.38874/2023]
61	GNCTD v. Ranbir Singh [D.41179/2023]
62	DDA v. Roop Lata Jain [D.10142/2024]
63	GNCTD Thr. Chief Secretary & Ors. v. Bhagwan Singh & Anr. [SLP (C) Diary No. 10573/2024]
64	L&B v. Vipin Chugh [D.17922/2024]
65	L&B v. Sunanda Jain [D.20261/2024]
66	GNCTD v. Tarapore Constructions [D.22356/2024]
67	LAC v. Suraj Prakash Jain [D.36532/2024]
68	GNCTD v. Meer Singh [SLP(C) 553/2020]
69	DDA v. Bal Kishan [D.14751/2023]
70	GNCTD v. Harinder Kaushik [D.15177/2023]
71	GNCTD v. Sudershan Kumar Kohli [D.17063/2023]
72	DDA v. Subhash Kathuria (HUF) & Ors. [SLP (C) No. 2735/2017]
73	DDA v. Satish Kumar [SLP(C) 28449/2018]
74	DDA v. S. Daya Singh & Sons HUF [SLP(C) 28450/2018]
75	Vimal Jain v. GNCTD [D.3936/2019]
76	GNCTD v. Harshit Rajan [SLP(C) 11176/2019]
77	GNCTD v. Santosh Kumar [SLP(C) 11183/2019]
78	Bhargava & Associates v. UOI [SLP(C) 14289/2019]
79	Shashank Bhargava v. UOI [SLP(C) 14270/2019]
80	Ghanshyam Das v. Govt. of NCT of Delhi [SLP (C) No. 22601/2019]
81	Suman Sawhney v. UOI & Ors. [SLP (C) No. 27296/2019]
82	DDA v. Asjad Jamal [SLP(C) 22341/2019]
83	L&B Department & Anr. v. Sultan Singh [SLP (C) No. 29187/2019]
84	DDA v. Mahender Kaur [CA 5164/2022]
85	Rapid Properties v. UOI [SLP(C) 25159/2019]

86	DDA v. Jagbir Singh [D.39571/2019]
87	DDA v. Mohan Lal [SLP(C) 30077/2019]
88	DDA v. Sish Pal Singh [SLP(C) 707/2020]
89	Prashant Gupta v. UOI [D.46107/2019]
90	Ameena Begum v. GNCTD [SLP(C) 3671-3672/2023]
91	DDA v. Santosh Tikoo [D.23602/2020]
92	DDA v. Samo [D.28302/2020]
93	DDA v. Vikram Sarin [D.25524/2020]
94	DDA v. Rajeshwari [D.121/2021]
95	DDA v. Bhopal [D.1574/2021]
96	DDA v. Deepak Goyal [D.4234/2021]
97	DDA v. Phoolwati Gupta [D.4273/2021]
98	DDA v. Pushp Lata Jain [D.9557/2021]
99	Janak Park Plot Holders WS v. UOI [D.2332/2021]
100	GNCTD v. Yuvraj Singh [D.9045/2021]
101	DDA v. Shyam Sunder Agarwal [D.17082/2021]
102	GNCTD v. Ashey Ram [D.19131/2021]
103	GNCTD v. Raj Kumar [CA 3927/2023]
104	GNCTD v. Gajindar [D.22987/2021]
105	L&B v. Ran Singh [D.28684/2021]
106	L&B Dept. v. Ram Chander & Ors. [SLP (C) No. 30073/2021]
107	DDA v. Param Exports [D.1709/2022]
108	DDA v. Mahesh Chand [D.3957/2022]
109	DDA v. Rizwan Ahmed [SLP(C) 13051/2022]
110	DDA v. Subhash Sawhney [SLP(C) 13818/2022]
111	GNCTD v. Kalu Ram [D.27888/2022]
112	GNCTD v. Devi Singh Mathur [D.29641/2022]
113	GNCTD v. Vikram Sarin [D.15572/2022]
114	GNCTD v. Lalita Gogia [D.16246/2023]
115	GNCTD v. Kishan Chand [D.31975/2022]
116	GNCTD v. Prem Wati [D.4084/2023]
117	L&B v. Hukum Chand [D.11295/2023]
118	L&B v. Manju Bala [D.14010/2023]
119	Land & Building Department v. Maqbool Ahmed Qureshi [SLP (C) Diary No. 17062/2023]
120	L&B v. Prakash [D.41691/2023]
121	DDA v. Lala Ram [D.6123/2023]
122	GNCTD v. Radhey Shyam [D.42660/2022]
123	Harish Chander v. GNCTD [D.6502/2024]
124	LAC (Kalkaji) v. Indraj [D.9128/2024]
125	GNCTD v. Ashok Kumar [D.9936/2024]
126	L&B v. Pooja Garg [D.15284/2023]
127	GNCTD v. Apoorv Jain [D.15806/2023]
128	DDA v. Rahul Bhatia [D.14797/2023]
129	Land & Building Department v. Ram Singh [SLP (C) Diary No. 14831/2023]
130	GNCTD v. Saad Firoz [D.12373/2023]
131	DMRC v. Kamal Kant Bansal [D.39526/2017]

132	DDA v. Chet Ram [D.11765/2022]
133	GNCTD v. Ramjas Foundation [D.17778/2024]
134	LAC Kalkaji v. Kuldeep [D.44010/2023]
135	LAC v. Satvir [D.40192/2023]
136	L&B v. Harroop Singh Suri [D.35480/2023]
137	GNCTD v. Hardeep Singh Chahal [D.15813/2023]
138	GNCTD v. Harish Chand [D.46504/2023]
139	Lt. Gov v. Kamal Kumar Jain [D.2679/2024]
140	L&B v. Anil Kumar Jain [D.39772/2023]
141	GNCTD v. Karan Singh [D.3760/2022]
142	GNCTD v. Arjun Chopra [D.15557/2023]
143	DDA v. Gita Sabharwal [D.21746/2022]
144	DDA v. Madhu & Ors. [SLP (C) Diary No. 31807/2022]
145	GNCTD v. Rajeev Jain [SLP (C) Diary No. 41716/2023]
146	GNCTD v. Munshi Ram [D.3747/2023]
147	GNCTD & Anr. v. Archana Khanna & Anr. [C.A. No. 1981/2025]
148	GNCTD v. Surinder Kaur [D.6339/2023]
149	GNCTD v. Pawan Kumar Garg [D.12328/2023]
150	GNCTD v. Meer Singh [D.12331/2023]
151	LAC/ADM v. Manpreet Singh [D.13549/2023]
152	L&B v. Kanijan [D.13552/2023]
153	GNCTD v. Sarla Kataria [D.13738/2023]
154	LAC (South) v. Arun Pathak [D.14692/2023]
155	L&B v. Ram Singh [D.14831/2023]
156	GNCTD v. Bati [D.15531/2023]
157	GNCTD v. Khushi Khan [D.15535/2023]
158	GNCTD v. Bal Kishan & Anr. [C.A. No. 1984/2025]
159	LAO v. Harish Chand [D.15543/2023]
160	LAC (South) v. M/s Saffron Promotors Pvt. Ltd. & Ors. [SLP(C) Diary No. 21402/2023]
161	GNCTD v. Rajesh Kumar [D.21669/2023]
162	LAC v. Dhan Raj Sondhi [D.21945/2023]
163	GNCTD v. J.P. Gupta [D.30619/2023]
164	GNCTD v. Jannat Begum [D.33172/2023]
165	GNCTD v. Rajender Singh Chauhan [D.41349/2023]
166	L&B v. Soshil Kumar Jain (HUF) [D.44537/2023]
167	DDA v. Archana Gupta [SLP(C) 23094/2016]
168	GNCTD v. Jagdish Singh [D.53603/2023]
169	LAC (South) v. Surinder Singh Dhingra [D.15326/2024]
170	Delhi Admn v. Gurnam Arora [D.24367/2020]
171	GNCTD v. Sukhveer Singh Dagar [D.13525/2022]
172	GNCTD v. Jagbir [D.25278/2022]
173	L&B v. Dharampal [D.28055/2022]
174	Delhi Admn v. Ravinder Singh [D.41531/2022]
175	L&B v. Mukhtyar Singh [D.41703/2022]
176	L&B v. Prem Chand [D.42564/2023]
177	GNCTD v. Jatinder Pal Singh [D.51435/2023]
178	DDA v. Ghanshyam Das [D.21126/2023]

179	L&B v. Baljeet Singh [D.21535/2023]
180	GNCTD v. Tara Kaur Sarang [D.39775/2023]
181	GNCTD v. Devinder [D.10575/2024]
182	GNCTD v. Roopram [D.13402/2024]
183	LAC v. Rajiv Sud & Anr. [SLP (C) Diary No. 17020/2024]
184	GNCTD v. Sanjay Gaur [SLP (C) Diary No. 28446/2022]
185	GNCTD v. Ranbir Singh Dagar [D.30044/2022]
186	GNCTD v. Chanchal Mittal [D.4841/2023]
187	GNCTD v. Mahaveer [D.8250/2023]
188	GNCTD v. Malhe [D.10704/2023]
189	L&B v. Sanjay Vermani [D.11257/2023]
190	GNCTD v. Jai Singh [D.16975/2023]
191	Mohinder Duggal v. DDA [SLP(C) 790/2024]
192	GNCTD v. Ajit Singh [D.45446/2023]
193	DDA v. Shakuntala Devi [D.23770/2022]
194	DDA Thr. Vice Chairman v. Om Prakash & Ors. [SLP (C) No. 33345/2015]
195	GNCTD v. Subhash Gupta [D.29697/2022]
196	DDA v. Jai Kishan Goel [D.30212/2022]
197	GNCTD v. Sandhya Windlass [D.31979/2022]
198	GNCTD v. Udai Pal Singh [D.32408/2022]
199	GNCTD v. Narinder Nath [D.32409/2022]
200	Govt. of NCT of Delhi v. Jai Chand & Ors. [SLP (C) Diary No. 35924/2022]
201	GNCTD v. Pushpa Agarwal [D.42045/2022]
202	GNCTD v. Vijay Trishal [D.102/2023]
203	DDA v. Jagbir Singh [D.724/2023]
204	DDA v. Arun Kumar [SLP(C) 6028/2020]
205	GNCTD v. Sat Prakash Sharma [D.3958/2023]
206	L&B v. Raja Ram [D.11587/2023]
207	L&B v. Chander Bhan [D.11591/2023]
208	GNCTD v. Shakuntala Devi [D.11597/2023]
209	GNCTD v. Deepak Seth [D.12025/2023]
210	GNCTD v. Madan Mohan Saraff [D.13368/2023]
211	DDA v. Nafis Ahmad Siddiqui [D.13481/2023]
212	GNCTD v. Hoor Bano [D.14789/2023]
213	DDA v. Mahendra Kumar [D.15004/2023]
214	L&B v. Jitender Kumar Aggarwal [D.15286/2023]
215	DDA v. Devraj Singh [D.21134/2020]
216	DDA v. Northern India Plywoods [D.15734/2023]
217	DDA v. Pritam [D.15738/2023]
218	L&B v. Shravan Gupta [D.15805/2023]
219	L&B v. Inder Raj Kohli [D.15812/2023]
220	GNCTD v. Lalit Kumar [D.16723/2023]
221	DDA v. Ravi Nanda [D.17124/2023]
222	GNCTD v. Satpal Singh [D.17832/2023]
223	GNCTD v. Shyam Sunder Kandoi [D.18183/2023]
224	GNCTD v. Phool Wati Gupta [D.19084/2023]

225	L&B v. Kartari Devi [D.19215/2023]
226	Secy L&B v. Satbir Singh [D.16038/2021]
227	L&B v. Ashu [D.19217/2023]
228	GNCTD v. Mahendra Kumar [D.21224/2023]
229	GNCTD v. Arun Arora [D.21997/2023]
230	DDA v. Sirajuddin [D.22457/2023]
231	DDA v. Santosh Devi [D.22486/2023]
232	GNCTD v. Anant Ram [D.31074/2023]
233	L&B v. Jagbir Singh [D.31083/2023]
234	GNCTD v. Manpreet Singh & Ors [D.31966/2023]
235	GNCTD v. Beena Gupta [D.31969/2023]
236	DDA v. Prem Singh [D.28836/2021]
237	GNCTD v. Manoj Bawa [D.31971/2023]
238	GNCTD v. Abha Dutta [D.31974/2023]
239	GNCTD v. Rajendra Singh [D.31977/2023]
240	GNCTD v. Lalit Kapur [D.31982/2023]
241	GNCTD v. Gaurav Weldmesh [D.32234/2023]
242	UOI v. Ram Kishan [D.32437/2023]
243	GNCTD v. Zile Singh [D.32665/2023]
244	GNCTD v. Jai Bhagwan [D.35093/2023]
245	GNCTD v. Ravi Nanda [D.35484/2023]
246	GNCTD v. Md. Ilyas [D.38009/2023]
247	GNCTD v. Pushp Lata Jain [D.8581/2022]
248	LAC (South) v. Subhash [D.38406/2023]
249	UOI v. Kamal Kant Bansal [D.38534/2023]
250	GNCTD v. Purnima Jain [D.38633/2023]
251	GNCTD v. Raman Deep [D.38635/2023]
252	Govt. of NCT of Delhi v. Bunti Bahri & Ors. [SLP (C) Diary No. 39704/2023]
253	Govt. of NCT of Delhi v. Chhotey Lal & Anr. [SLP (C) Diary No. 39771/2023]
254	GNCTD v. Manzoor Ul Haq [D.41008/2023]
255	GNCTD v. Bal Kishan [D.41319/2023]
256	GNCTD v. Sudhir Shukla [D.41675/2023]
257	Govt. of NCT of Delhi & Anr. v. Pushpanjali Sales (P) Ltd. [SLP (C) Diary No. 42547/2023]
258	DDA v. Satbir Singh [D.11949/2022]
259	GNCTD v. Harkirat Singh [D.42554/2023]
260	GNCTD v. Prem Singh [D.43412/2023]
261	LAC v. Amrit Lala Arora [D.43419/2023]
262	L&B v. Zurrasic Properties [D.43425/2023]
263	GNCTD v. Capital Land Builders [D.43632/2023]
264	DDA v. Hukum Chand [D.44236/2023]
265	GNCTD v. Azhar Ahmed [D.44259/2023]
266	GNCTD v. Northern India Plywood [D.13403/2024]
267	Secretary, Dept. of Land & Building & Ors. v. Jaipur Marble Stone Corporation & Anr. [SLP (C) Diary No. 13405/2024]
268	L&B v. Balbir Singh [D.13408/2024]

269	GNCTD v. Sanjeev Goyal [D.19652/2022]
270	LAC v. Om Prakash Spall [D.15333/2024]
271	LAC v. Joginder Singh [D.15620/2024]
272	GNCTD v. Gajendra Singh [D.16810/2024]
273	L&B v. Balwant Singh [D.17116/2024]
274	GNCTD v. Vinod Gugnani [D.17775/2024]
275	Govt. of NCT of Delhi v. Rakesh Kumar Gupta & Anr. [SLP (C) Diary No. 19143/2024]
276	GNCTD v. Somenti [D.19149/2024]
277	L&B v. Kuldeep [D.28642/2024]
278	LAC v. Ram Kanwar [D.4650/2025]
279	DDA v. Raja Ram [D.22888/2022]
280	UOI v. Deepak Tyagi [D.36198/2025]
281	UOI v. Vikas Tyagi [D.36200/2025]
282	GNCTD v. Sudershan Soni [D.37113/2025]
283	GNCTD v. Bhagirath Lal Mittal [D.20250/2024]
284	Jai Kumar v. AAI [SLP(C) 19317/2024]
285	LAC (South) v. Goodview Apartments [D.23892/2024]
286	GNCTD v. Jamil Khan [D.24438/2024]
287	GNCTD v. Mohd. Hanif [D.52395/2024]
288	DDA v. Ranbir Singh [D.319/2025]
289	GNCTD v. Divij Mehra [D.3357/2025]
290	GNCTD v. Urmila Sharma [D.6094/2025]
291	GNCTD v. Madan Lal [D.10271/2025]
292	GNCTD v. Virender Singh [D.10906/2025]
293	L&B v. S. Daya Singh & Sons HUF [D.11489/2025]
294	GNCTD v. Ashwani Kumar Wadhwa [D.12332/2025]
295	L&B v. Keshav Suri [D.12736/2025]
296	GNCTD v. Ram Prakash Mittal [D.21486/2025]
297	LAC (SW) v. Rani Dahiya [D.25323/2025]
298	Land & Building Dept. (GNCTD) v. Sanjay & Ors. [SLP (C) Diary No. 27411/2025]
299	Govt. of NCT of Delhi & Anr. v. Lalit Gulati & Ors. [SLP (C) Diary No. 27435/2025]
300	L&B v. Subhash Chander Sachdeva [D.27452/2025]
301	Govt. of NCT of Delhi & Anr. v. Anupama Kapoor & Ors. [SLP (C) Diary No. 27777/2025]
302	GNCTD v. Kartar Solanki [D.28257/2025]
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304	GNCTD v. Raj Wadhwa [D.31142/2025]
305	Govt. of NCT of Delhi v. Nitin Sawhney & Anr. [SLP (C) Diary No. 31240/2025]
306	GNCTD v. Hazel Properties [D.31249/2025]
307	GNCTD v. Delhi Simla Catholic Archdiocese [D.31302/2025]
308	GNCTD v. Neena Wadhwa [D.31917/2025]
309	GNCTD v. Anil Kumar Aggarwal [D.36479/2025]
310	GNCTD v. B.R. Pipes [D.36837/2025]
311	LAC (Shahdara) v. Kasturi Lal Jain [D.38334/2025]

312	LAC v. Veer Wati [D.39136/2025]
313	Secy v. Jagbir Singh [D.42785/2025]
314	DDA v. Naresh Chandra Rastogi [D.42819/2025]
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316	LAC v. Jai Bhagwan Yadav [D.43211/2025]
317	GNCTD v. Brijesh Aggarwal [D. 43396/2025]
318	L&B v. Rajbir Singh [D.43474/2025]
319	GNCTD v. M/s Band Box Pvt. Ltd. & Ors. [SLP (C) Diary No. 43559/2025]
320	GNCTD v. Rajesh Kumar Yadav [D.43679/2025]
321	Govt. of NCT of Delhi v. Surender Singh & Anr. [SLP (C) Diary No. 43867/2025]
322	GNCTD v. Sattar Mohammad [D.44898/2025]
323	GNCTD v. Khubi Ram Sharma [D.44909/2025]
324	DDA v. Zile Singh [D.46358/2025]
325	LAC v. Joginder Kaur [D.47318/2025]
326	GNCTD v. Mukesh Dagar [D.47923/2025]
327	DDA v. Mukesh Dagar [D.72959/2025]
328	GNCTD v. Mohd. Hanif [D.49193/2025]
329	GNCTD v. Lajwanti Jain [D.51926/2025]
330	GNCTD v. Laxmi Narain [D.52208/2025]
331	GNCTD v. Naresh Chandra Rastogi [D.52440/2025]
332	LAC (South) v. Inderpreet Singh Jhelumi [D.52519/2025]
333	GNCTD v. Rishi Pal [D.53127/2025]
334	GNCTD v. Satish Kumar [D.55517/2025]
335	LAC (NW) v. Ram Phal [D.57858/2025]
336	GNCTD v. Vinod Kumar Garg [D.58107/2025]
337	DDA v. Capital Land Builder [D.63211/2025]
338	Narender Rana v. The State [D.73311/2025]
339	Kartar Singh v. GNCTD [D.14796/2026]
340	DDA v. Chanderwati & Ors. (Diary No. 22361/2026)
341	LAC v. Chanderwati & Ors. [SLP (C) Diary No. 23443/2024]
342	DDA v. M/s Jardine Farms Pvt. Ltd. [SLP(C) D.No. 21415/2026]
343	DDA v. Suresh Kumar [SLP(C) D.No. 43697/2026]
344	DDA v. Balwant Singh [SLP(C) D.No. 43102/2026]
345	DDA v. Joginder Kaur [SLP(C) D.No. 43106/2026]
346	DDA v. Bharat Singh [SLP(C) D.No. 43107/2026]
347	DDA v. Arun Arora [SLP(C) D.No. 43111/2026]
348	DDA v. Saba Khan [SLP(C) D.No. 41730/2026]
349	DDA v. Ajay Sharma [SLP(C) D.No. 41371/2026]
350	DDA v. Pramod Jain [SLP(C) D.No. 41365/2026]
351	DDA v. Shashi Sahani [SLP(C) D.No. 41360/2026]
352	DDA v. Acorn Infrastructure Pvt. Ltd. [SLP(C) D.No. 43105/2026]
353	DDA v. K.P. Shantirao [SLP(C) D.No. 43103/2026]
354	DDA v. Anju Saigal [SLP(C) D.No. 43114/2026]
355	DDA v. Ashish Narang [SLP(C) D.No. 41873/2026]
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2	Rajender Kumar Sharma [MA D.13052/2025]
3	DDA v. C.S. Sethi [MA D.13081/2025]
4	L&B v. Yashwati [D.34573/2025]
5	GNCTD v. MKM Estates [D.34864/2025]
6	LAC v. H.K. International [D.36589/2025]
7	DDA v. Jagdeep Kaur [MA D.63257/2025]
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9	DDA v. Kusum Lata [RP(C) 812/2017 in CA 4600/2016]
10	DDA v. Anubhav Kathuria [MA D.1741/2023]
11	DDA v. Om Prakash [MA D.28559/2023]
12	DDA v. Sarla Kataria [MA D.40385/2023]
13	DDA v. Habeeb Khan [MA D.15960/2024]
14	DDA v. M/s Runwell (India) Pvt. Ltd. & Ors. [M.A. Diary No. 19223/2024]
15	GNCTD v. Jai Pal [MA D.27415/2023]
16	GNCTD v. Ved Wati [MA D.27410/2023]
17	DDA v. Rajiv Choudhrie HUF & Ors. [M.A. Diary No. 36930/2024]
18	DDA v. Lajwanti Jain [MA D.50929/2024]
19	DDA v. Suresh Pahwa & Anr. [M.A. Diary No. 13112/2025 in SLP (C) No. 9894/2015]
20	GNCTD v. Govind Ram [RP D.71895/2025]
21	DDA v. Swarn Singh Chawla [RP(C) 882/2017 in CA 11846/2016]
22	DDA v. J P Gupta (HUF) [D.29473/2023]
23	DDA v. Jai Prakash Tyagi [MA D.44615/2023]
24	LAC v. Jai Prakash Tyagi [MA D.44617/2023]
25	DDA v. Ved Prakash [RP(C) 1637/2017 in CA 11581/2016]
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27	DDA v. Neelam Srivastava & Ors. [R.P. (C) No. 1882/2017]
28	DDA v. Ramphal Singh [RP D.17789/2017 in SLP 14715/2016]
29	DDA v. Kishan Chand [MA D.41777/2022]
30	DDA v. Arvind Kumar Sharma [MA D.42064/2022]
31	DDA v. Rajesh Wadhwa [RP(C) 2438/2017 in CA 8924/2016]
32	DDA v. Rajiv Choudhrie HUF & Ors. [MA Diary No. 4967/2023]
33	DDA v. Beena Gupta [MA D.10980/2023]
34	UOI (LAC West) v. Sahab Singh [D.30089/2023]
35	DDA v. Puneet Lakra [RP(C) 1/2018 in CA 2980/2017]
36	DDA v. Sukhveer Singh Dagar [RP(C) 388/2017 in CA 8563/2016]
37	DDA v. Attar Singh [RP(C) 393/2017 in CA 8679/2016]
38	DDA v. Nimal Kanta Kohli [RP(C) 408/2017 in CA 9336/2016]
39	DDA v. Ravi [RP(C) 2059/2017 in CA 11851/2016]
40	Delhi Transco Ltd. v. Sushil Kumar Gupta & Ors. [R.P. (C) No. 1005/2018 in SLP (C) No. 36791/2016]
41	DDA v. Devender Kumar [RP(C) 2432/2017 in CA 9216/2016]

42	DDA v. Gulshan [RP D.1014/2018 in CA 6125/2017]
43	National Security Guard (NSG) v. Sunil Kumar Gupta & Ors. [R.P. (C) Diary No. 8904/2018]
44	DDA v. Meer Singh [MA 2612/2018 in CA 8575/2016]
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47	DDA v. Krishen K. Seth [MA D.22248/2022]
48	DDA & Ors. v. Krishen K. Seth & Ors. [M.A. Diary No. 22248/2022 in C.A. No. 4550/2016]
49	DDA & Ors. v. Krishen K. Seth & Ors. [M.A. Diary No. 22248/2022 in C.A. No. 4550/2016]
50	L&B v. Nafe Singh [MA 1562/2023 in CA 4715/2022]
51	DDA v. BGNS Infratech [MA 1470/2024]
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56	L&B v. Nutan Gupta [MA D.6255/2024]
57	DDA v. Dhrub Kumar Gupta [MA D.19011/2024]
58	DDA v. Kailash Chand Gupta [MA D.36845/2024]
59	DDA v. K.S. Uberoi [MA D.22459/2025]
60	DDA v. Jagdish Singh [D.75194/2025]
61	DDA v. Harmesh Sandhu & Ors. [M.A. Diary No. 61332/2025 in C.A. No. 6285/2017]
62	DDA v. Rani Dahiya [MA D.No. 62430/2025]
63	DDA v. Rajesh Kumar Yadav @ Rajesh Yadav [MA D.No. 21095/2026]
64	DDA v. M/s Gaurav Weldmesh Pvt. Ltd. [MA D.No. 21905/2026]
65	DDA v. Rajesh Jain [MA D.No. 21919/2026]
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68	DDA v. Sattar Mohd [MA D.No. 28809/2026]
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70	DDA v. JKC Builders Pvt. Ltd. [MA D.No. 28839/2026]
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74	DDA v. Arora Pharma India Pvt. Ltd. [MA D.No. 66550/2025]
75	DDA v. Govind Ram [MA D.No. 71999/2025]
76	DDA v. Banwari Lal Sharma [MA D.No. 7005/2026]
77	DDA v. Kanijan [MA D.No. 7019/2026]
78	DDA v. Ram Phal [MA D.No. 10866/2026]
79	DDA v. Ajit Singh [MA D.No. 17164/2026]
80	DDA v. MKM Estates [MA D.No. 43604/2026]
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3	DDA v. Ajay Singh & Ors. [43767/2025]
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5	L&B Department Thr. Secretary & Anr. v. Simla Devi & Ors. [M.A. Diary No. 50525/2025]
6	DDA v. Kailash Chand Gupta & Ors. [M.A. No. 246390/2025 / D. No. 55829/2025 in W.P.(C) No. 2960/2014 / C.A. No. 9595/2016]
7	Rathi Steels Ltd. & Ors. v. Anshu Prakash & Ors. [Contempt Petition (C) No. 737/2018 in C.A. No. 11258/2016]
8	M/s K.L. Rathi Steels Ltd. & Anr. v. Udai Pratap Singh & Anr. [Contempt Petition (C) No. 733/2018 in C.A. No. 11859/2016]
9	Govt. of NCT of Delhi v. Pawan Sagar Jain & Ors. [M.A. Diary No. 33547/2023 in C.A. No. 3583/2023]
10	Pritam Kaur v. DDA [RP D.28666/2024]
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14	DDA v. Rajender Singh [M.A. Diary No. 32045/2024]
15	DDA v. Ashok Kumar & Ors. [M.A. Diary No. 32043/2024]
16	DDA v. Ajit Kumar Chawla [MA D.34132/2024]
17	GNCTD v. Punam Laul [MA D.34302/2024]
18	Govt. of NCT of Delhi v. Sudarshan Kapoor & Ors. [M.A. Diary No. 34542/2024 in C.A. No. 6622/2024]
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20	DSIIDC v. Nirmala & Ors. [M.A. Diary No. 36411/2024 in C.A. No.

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21	DDA v. Ramjas Foundation [MA D.30770/2024]
22	DDA v. Jal Kaur Edu. Society [MA D.34145/2024]
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29	DDA v. Pritam Singh (LRs) [MA D.30915/2024]
30	GNCTD v. Sarita Jain [MA D.32137/2024]
31	DSIIDC v. Ved Wati & Ors. [M.A. Diary No. 37075/2024 in SLP (C) No. 3056-3057/2018]
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35	DSIIDC v. Baljeet Singh [M.A. Diary No. 32129/2024 in C.A. No. 6763-6764/2024]
36	DSIIDC v. Rohtash & Ors. [M.A. Diary No. 36921/2024 in C.A. No. 6748-6749/2024 & C.A. No. 7149/2024]
37	DSIIDC v. Hari Singh & Ors. [M.A. Diary No. 37033/2024]
38	DSIIDC v. Kanhaiya Lal & Ors. [M.A. Diary No. 37036/2024 in C.A. No. 6750-6751/2024]
39	DSIIDC v. Ravi Kumar & Ors. [M.A. Diary No. 37069/2024 in C.A. No. 6746-6747/2024]
40	DSIIDC v. Jagmel Singh & Ors. [M.A. Diary No. 37071/2024 in C.A. No. 6753-6754/2024]
41	DSIIDC v. Baljeet Singh & Ors. [M.A. Diary No. 37093/2024 in C.A. No. 6763-6764/2024 & C.A. No. 7040/2024]
42	DSIIDC v. Krishan & Ors. [M.A. Diary No. 37028/2024 in C.A. No. 6865/2024]
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44	DDA v. Rita Marwaha [M.A. Diary No. 43756/2024]
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47	L&B v. Archana Gupta [MA D.15780/2025]
48	Sanjay Vashisht v. DDA [MA D.18943/2025 in CA 7125/2024]
49	DDA v. Ramjas Foundation & Ors. [MA Diary No. 10443/2026]
50	DDA v. Shanti India Pvt. Ltd. & Ors. [M.A. No. 114/2025 in C.A. No. 6650/2024]
51	DDA v. Surender Singh & Ors. [M.A. No. 153468/2024 / D. No. 31670/2024 in C.A. No. 8511/2016]

52	DDA v. Harish Chander (Dead) & Anr. [M.A. Diary No. 29241/2024 in C.A. No. 7093/2024]
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54	M/S GREEN FINANCE PVT. LTD. Versus UDAY PRATAP SINGH [CONMT.PET.(C) No. 736/2018 in C.A. No. 9422/2016]
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56	MANINDER SINGH Versus UDAI PRATAP SINGH [CONMT.PET.(C) No. 1169/2018 in C.A. No. 8624/2016]
57	MANINDER SINGH Versus UDAI PRATAP SINGH [CONMT.PET.(C) No. 1167/2018 in C.A. No. 8899/2016]
58	MOHD. NASEEM Versus UDAI PRATAP SINGH [CONMT.PET.(C) No. 1168/2018 in C.A. No. 8520/2016]
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67	Shanti India Pvt. Ltd. v. Lt. Governor Delhi & Ors. [M.A. No. 1030/2024 in C.A. No. 5052-5053/2008]
68	DSIIDC v. Suraj Pal Singh & Ors. [M.A. Diary No. 27901/2026 in C.A. No. 14158/2024]
69	DSIIDC v. Balbir Singh & Ors. [M.A. Diary No. 27890/2026 in C.A. No. 14159/2024]
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